

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI  
COURT-III

IB-459/(ND)/2017

In the matter of  
Aarti Industries Ltd.  
Vs.  
Veekay Polycoats Ltd.

....PETITIONER

... RESPONDENT

SECTION :  
Under Section 9 of IBC Code, 2016

Order delivered on 10.1.2018

Coram :  
R. VARADHARAJAN,  
Hon'ble Member (Judicial)

For the Petitioner /applicant : Mr. Prabhat Kumar Chaurasia, Adv.

For the Respondent/Corporate Debtor : Mr. Shobit Nanda, Advocate  
Mr. Saaduzanan, Advocate

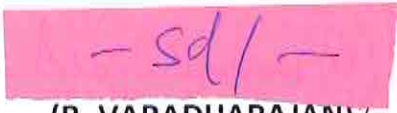
ORDER

Learned Counsel for the petitioner as well as Ld. Counsel for the respondent/Corporate Debtor are present. It is represented by the Ld. Counsel for the respondent that there is a scope for settlement but the Counsel for the petitioner opposes the same in relation to the claim of settlement. In the circumstances, the Counsel representing the parties were directed to commence their submissions. Heard arguments of Learned Counsel for Petitioner. However, Ld. Counsel for the respondent seeks some time to make his submissions on behalf of the Corporate Debtor.

Taking into consideration the said request/representation, the matter is adjourned for a week finally.

List on 18.1.2018.

Surjit  
10.1.2018

  
(R. VARADHARAJAN)  
MEMBER (JUDICIAL)